

**THE GUJARAT ORGANIC AGRICULTURAL UNIVERSITY
(AMENDMENT) BILL, 2022.**

GUJARAT BILL NO. 2 OF 2022.

A BILL

*further to amend the Gujarat Organic Agricultural University
Act, 2017.*

It is hereby enacted in the Seventy-third Year of the Republic
of India as follows:-

1. (1) This Act may be called the Gujarat Organic Agricultural
University (Amendment) Act, 2022.

**Short title and
commencement.**

(2) It shall come into force on such date as the State Government
may, by notification in the *Official Gazette*, appoint.

Amendment of long title of Guj. 16 of 2017. 2. In the Gujarat Organic Agricultural University Act, 2017 (hereinafter referred to as “the principal Act”), in the long title, for the words “organic agricultural sciences”, the words “natural farming and organic agricultural sciences” shall be substituted. **Guj. 16 of 2017.**

Amendment of section 1 of Guj. 16 of 2017. 3. In the principal Act, in section 1, in sub-section (1), for the words “the Gujarat Organic Agricultural University”, the words “the Gujarat Natural Farming and Organic Agricultural University” shall be substituted.

Amendment of section 2 of Guj. 16 of 2017. 4. In the principal Act, in section 2,-
(1) after clause (l), the following clause shall be inserted, namely :-
“(l-a) “Division” means an academic unit within the college or institute;”;

(2) after clause (q) the following clause shall be inserted, namely :-

“(q-a) “Natural Farming” means a chemical-free alias traditional farming method. It is considered as agro ecology based diversified farming system which integrates crops, trees and livestock with functional biodiversity;”;

(3) in clause (z) for the words “Gujarat Organic Agricultural University”, the words “Gujarat Natural Farming and Organic Agricultural University” shall be substituted.

Amendment of section 3 of Guj. 16 of 2017. 5. In the principal Act, in section 3,-
(1) in sub-section (1), for the words “Gujarat Organic Agricultural University” the words “Gujarat Natural Farming and Organic Agricultural University” shall be substituted;

(2) in sub-section (4), for the word “Gandhinagar”, the words “Halol, Dist: Panchmahal” shall be substituted.

Amendment of section 4 of Guj. 16 of 2017. 6. In the principal Act, in section 4,-

(1) in sub-section (1), for the words “organic agriculture”, the words “natural farming and organic agriculture” shall be substituted;

(2) in sub-section (3), for the words “Organic Agricultural”, the words “Natural Farming and Organic Agricultural” shall be substituted.

7. In the principal Act, in section 5, in clause (1), for the words “organic agriculture”, the words “natural farming and organic agriculture” shall be substituted.

**Amendment of
section 5 of Guj.
16 of 2017.**

8. In the principal Act, in section 7, -

**Amendment of
section 7 of Guj.
16 of 2017.**

(1) in clause (2), for the words “organic agriculture”, the words “natural farming and organic agriculture” shall be substituted;

(2) in sub-section (9), for the words “organic agriculture”, the words “natural farming and organic agriculture” shall be substituted;

(3) in sub-section (23), for the words “organic farming”, the words “natural farming and organic farming” shall be substituted;

(4) in sub-section (25), for the words “organic farming”, the words “natural farming, organic farming” shall be substituted;

9. In the principal Act, in section 11,-

**Amendment of
section 11 of Guj.
16 of 2017.**

(1) in sub-section (2),-

(i) in clause (v), for the words “organic agriculture”, the words “natural farming and organic agriculture” shall be substituted;

(ii) in clause (vi), for the words “organic farming” the words “natural farming and organic farming” shall be substituted;

(iii) in clause (vii), for the words “organic farming” the words “natural farming and organic farming” shall be substituted;

(iv) after clause (xi), the following clause shall be inserted, namely:-

“(xi-a) “the Director of Agricultural Technology Management Agency (ATMA) and State Agricultural Management and Extension Training Institute (SAMETI), Gujarat State;”;

(2) in sub-section (3), for the words “two years”, the words “three years” shall be substituted.

Amendment of section 13 of Guj. 16 of 2017. 10. In the principal Act, in section 13, in sub-section (2), for the words “organic agriculture”, the words “natural farming, organic agriculture” shall be substituted.

Amendment of section 15 of Guj. 16 of 2017. 11. In the principal Act, in section 15, in sub-section (2), for the words “organic farming” the words “natural farming and organic farming” shall be substituted.

Amendment of section 16 of Guj. 16 of 2017. 12. In the principal Act, in section 16, in clause (i), for the words “organic agriculture”, the words “natural farming, organic agriculture” shall be substituted.

Amendment of section 17 of Guj. 16 of 2017. 13. In the principal Act, in section 17, in sub-section (1),-

(1) in clause (ii), after the words “Animal Husbandry”, the letters “ATMA” shall be inserted;

(2) in clause (vii), for the words “organic farming”, the words “natural farming and organic farming” shall be substituted.

Amendment of section 24 of Guj. 16 of 2017. 14. In the principal Act, in section 24,-

(1) for sub-section (2), the following shall be substituted, namely:-

“(2) To be eligible for being appointed as the Vice-Chancellor, a person shall have academic excellence and demonstrated leadership qualities in the agricultural development along with minimum ten years of academic/ research/ administrative experience and has not attained the age of sixty-five years.”;

(2) for sub-section (3), the following shall be substituted, namely:-

“(3) (a) For the purposes of sub-section (1), the State Government shall appoint a Committee which shall consist of the following members namely;

- (i) Three members from the field of Agriculture and allied sciences, to be nominated by the State Government;
- (ii) One member, to be nominated by the Indian Council of Agricultural Research.
- (b) The State Government shall appoint one of the four members of the Committee as its Chairman.;
- (3) for sub-section (7), the following shall be substituted, namely:-
- “(7) (a) During the leave or absence of the Vice-Chancellor, or
- (b) In the event of a vacancy in the office of the Vice-Chancellor, until an appointment is made under sub-section (1) to that office, the Vice-Chancellor of any Agricultural University or the Director of Research and Dean of Post-graduate Studies or any of the Deans of any Faculty nominated by the State Government for the purpose shall carry on the current duties of the office of the Vice-Chancellor.”;
- (4) in sub-section (8), for the word “Chancellor”, the words “State Government” shall be substituted;
- (5) in sub-section (9), for the word “Chancellor”, the words “State Government” shall be substituted.

15. In the principal Act, in section 33, in sub-section (1), for the words “organic agriculture”, the words “natural farming and organic agriculture” shall be substituted. **Amendment of section 33 of Guj. 16 of 2017.**

16. In the principal Act, in section 53, in sub-section (1), for the words “Organic Agricultural”, the words “Natural Farming and Organic Agricultural” shall be substituted. **Amendment of section 53 of Guj. 16 of 2017.**

STATEMENT OF OBJECTS AND REASONS

The State Government has enacted the Gujarat Organic Agricultural University Act, 2017 where under the Gujarat Organic Agricultural University has been established and at present functioning at Anand Agricultural University Campus, Anand. Recently, Respected Minister (Finance), the Union Government of India, has spoken of promoting natural agriculture in her Budget speech for the year 2022-23. Also, a massive/mass campaign was organized under the auspicious and able leadership of Honorable Governorshree to familiarize the Natural Farming system in the State of Gujarat since last two years. As a result, large scale adoption of Natural farming by the farmers in the State, the Dang District has been notified as complete Natural Farming District in the State by Government of Gujarat. Hence, it becomes inevitable to undertake the research, education and extension at the University level in a mission mode to cater the needs of farming community in this regard. To boost the movement of Natural Farming in the scientific way, the Government of Gujarat considers it necessary so as to change the name of “the Gujarat Organic Agricultural University” as “the Gujarat Natural Farming and Organic Agricultural University”. Accordingly, necessary amendments have been proposed in the said Act.

Moreover, some of the provisions relating the appointment and qualifications of the Vice-Chancellor is also required to be made in the said Act and therefore, necessary amendments have been proposed in section 24 of the said Act.

This Bill seeks to achieve the aforesaid objects.

RAGHAVJI PATEL,

MEMORENDUM REGARDING DELEGATED LEGISLATION

This Bill involves the delegation of legislative power in the following respects:-

Clause 1.- Sub-clause (2) of this clause empowers the State Government, by notification in the *Official Gazette*, to appoint the date on which the said Act shall come into force.

The delegation of power as aforesaid is necessary and is in normal character.

Dated the 25th February, 2022.

RAGHAVJI PATEL.

ANNEXURE**EXTRACT FROM THE GUJARAT ORGANIC
AGRICULTURAL UNIVERSITY ACT, 2017.****(Guj. 16 of 2017)**

to establish and incorporate a University for the development of organic agricultural sciences in the State of Gujarat.

Long title.

1. (1) This Act may be called the Gujarat Organic Agricultural University Act, 2017.

Short title and commencement.

(2) XXX XXX XXX

2. (a) to (y) XXX XXX XXX

Definitions.

(z) "University" means the Gujarat Organic Agricultural University as constituted under section 3 of this Act;

3. (1) There shall be established and constituted a University by the name of the "Gujarat Organic Agricultural University".

Establishment and Incorporation of University.

(2) to (3) XXX XXX XXX

(4) The headquarters of the University shall be at Gandhinagar or at such other place as the State Government may determine.

4. (1) With respect to the teaching at the University or college level, research, and extension education programmes in the field of organic agriculture, the territorial jurisdiction and the responsibility of the University shall extend to the entire State of Gujarat.

Territorial Jurisdiction and Constituent Bodies.

(2) XXX XXX XXX

(3) The Organic Agricultural University may assume responsibility for the establishment, development and operations of its constituent bodies in the territorial jurisdiction and abroad as may be required.

11. (1) XXX XXX XXX

**Board of
Management
and its
Constitution.**

(2) The Board of Management shall consist of the following members, namely:- (i) to (iv) XXX XXX XXX

(v) one eminent person from the field of organic agriculture and allied sciences, to be nominated by the State Government;

(vi) one outstanding woman having background of organic farming, to be nominated by the State Government;

(vii) one progressive farmer having background of organic farming, from the jurisdiction of the University, to be nominated by the State Government;

(viii) to (xiv) XXX XXX XXX

(3) The term of the office of the Members of the Board other than the *ex-officio* members shall be two years.

(4) to (9) XXX XXX XXX

13. (1) XXX XXX XXX

**Academic
Council.**

(2) The Academic Council may co-opt as members not more than two persons for such period and in such manner as may be prescribed so as to secure adequate representation of different sectors of organic agriculture and allied fields.

(3) to (5) XXX XXX XXX

15. (1) XXX XXX XXX

**Research
Council.**

(2) The Research Council may co-opt as members not more than four persons including one progressive farmer having background of organic farming for such period and in such manner as may be prescribed so as to secure adequate representation of different sectors of agriculture and allied fields.

Functions of Research Council.	16. The Research Council shall consider and make recommendations in respect of: (i) the research programmes and projects undertaken or to be undertaken by the various University scientists in the field of organic agriculture and allied sciences and their prioritization, monitoring and evaluation;			
	(ii) to (v)	XXX	XXX	XXX
Extension Education Council.	17. (1) The Extension Education Council shall consist of the following members, namely:-			
	(i)	XXX	XXX	XXX
	(ii) the Directors of Agriculture, Horticulture, Animal Husbandry, Fisheries or Chief Conservator of Forests of the Government, depending upon mandate and programmes of the University;			
	(iii) to (vi)	XXX	XXX	XXX
	(vii) two progressive farmers having background of organic farming, to be nominated by the Vice- Chancellor;			
	(viii)	XXX	XXX	XXX
	(2)	XXX	XXX	XXX
Vice-Chancellor.	24. (1)	XXX	XXX	XXX
	(2) To be eligible for being appointed as the Vice-Chancellor, a person shall have excellence and demonstrated leadership qualities in the agricultural development alongwith minimum ten years of administrative experience in the State of Gujarat and has not attained the age of sixty-five years.			
	(3) For the purpose of sub-section (1), the Chancellor shall constitute a search committee which shall consist of the following members, namely:-			
	(i) the Director General, ICAR or his nominee;			

(ii) one person in the rank of the Vice-Chancellor or his equivalent, to be nominated by the State Government;

(iii) one nominee of the Chancellor, who shall be the Convener and Chairman of the Search Committee.

(4) to (6) XXX XXX XXX

(7) (a) During the leave or absence of the Vice-Chancellor, or

(b) in the event of a permanent vacancy in the office of the Vice-Chancellor, until an appointment is made under sub-section (1) to that office-

the senior most Director, Dean or the Registrar of the University shall be given a charge with the prior approval of the Chancellor, of that post and he shall carry on the current duties of the office of the Vice-Chancellor.

(8) The Vice-Chancellor may, by writing under his signature addressed to the Chancellor, after giving one month's notice, resign from his office and such resignation shall take effect from the date of the acceptance of resignation by the Chancellor.

(9) The Vice-Chancellor may be removed from his office by the Chancellor, if it is satisfied that the incumbent: -

- (a) has become insane and stands so declared by a competent court;
- (b) has been convicted by a court for any offence involving moral turpitude;
- (c) has become an insolvent and stands so declared by a competent court;
- (d) has been physically unfit and incapable of discharging functions due to protracted illness or physical disability;
- (e) has willfully omitted or refused to carry out the provisions of this Act or has committed breach of any of the terms

and conditions of the service as determined by the State Government or has abused the powers vested in him or if the continuation of the Vice-Chancellor in the office is detrimental to the interest of the University:

Provided that the Vice-Chancellor shall not be removed from his office, unless an opportunity of being heard is offered to him.

(10) XXX XXX XXX

Research. 33. (1) Subject to the provisions of this Act and the Statutes, the University shall carry on strategic, basic and applied research in organic agriculture.

(2) to (3) XXX XXX XXX

Accreditation Committee. 53. (1) The Board shall form an Accreditation Committee with at least one ex-officio member of Board and one academician who shall provide credit rating on the basis of the norms determined by the Board from time to time, to the Organic Agricultural University and the institutions teaching organic agriculture subjecting to this voluntary accreditation and shall also publish and put on the website of the University for information of the public.

(2) XXX XXX XXX

and conditions of the service as determined by the State Government or has abused the powers vested in him or the continuation of the Vice-Chancellor in the office is detrimental to the interest of the University.

Provided that the Vice-Chancellor shall not be removed from his office unless an opportunity of being heard is offered to him.

(10) XXX XXX XXX

Research
 23. (1) Subject to the provisions of this Act and the Statutes, the University shall carry on strategic, basic and applied research in organic agriculture.

(2) to (3) XXX XXX XXX

Accreditation Committee
 23. (1) The Board shall form an Accreditation Committee with at least one ex-officio member of Board and one academician who shall provide credit rating on the basis of the norms determined by the Board from time to time to the Organic Agricultural University and the institutions teaching organic agriculture subjecting to this voluntary accreditation and shall also publish and put on the website of the University for information of the public.

(4) XXX XXX XXX

GUJARAT LEGISLATURE SECRETARIAT

GUJARAT BILL NO. 3 OF 2022

A BILL

Further to amend the Gujarat Organic
Agricultural University Act, 2017

[SHRI RAGHAVJI PATEL,
MINISTER FOR
AGRICULTURE, ANIMAL HUSBANDRY
(COW BREEDING)]

(As published in the Gujarat Government
Gazette of 25th February, 2022)

D. M. PATEL

Secretary

Gujarat Legislative Assembly

GUJARAT LEGISLATURE SECRETARIAT

GUJARAT BILL NO. 2 OF 2022.

A BILL

*further to amend the Gujarat Organic
Agricultural University Act, 2017.*

**[SHRI RAGHAVJI PATEL,
MINISTER FOR
AGRICULTURE, ANIMAL HUSBANDRY
COW BREEDING]**

**(As published in the Gujarat Government
Gazette of 25th February, 2022)**

D. M. PATEL,

Secretary,

Gujarat Legislative Assembly.
